

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8633/2017
(Arising out of impugned final judgment and order dated 16-11-1985
in ST No. 100/1984 21-07-2017 in CRLA No. 3094/1985 passed by the
High Court of Judicature at Allahabad)

RAM CHANDRA & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

SLP(Cr1) No. 8917/2017 (II)

(FOR ADMISSION and I.R. and IA No.102805/2017-EXEMPTION FROM FILING
O.T.)

Date : 12-07-2021 These petitions were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE V. RAMASUBRAMANIANFor Petitioner(s) Mr. Sarvam Ritam Khare, AOR
Ms. Meena Sehrawat, Adv.
Ms. Shweta Chaurasia, Adv.
Mr. Akash Shukla, Adv.Mr. Anupam Mishra, AOR
Mr. Jenis V. Francis, Adv.For Respondent(s) Mr. S.R. Singh, Sr. Adv.
Mr. Ankur Prakash, AOR

Mr. T.S. Sabarish, Adv.
Mr. C.B. Tiwari, Adv.
Mr. Vishnu Unnikrishnan, Adv.
Mr. K. Paari Vendhan, AORUPON hearing the counsel the Court made the following
O R D E R

The Registry is directed to circulate a copy of the Report of
the learned District and Sessions Judge amongst the parties.

List on a non-miscellaneous day after two weeks.

(GULSHAN KUMAR ARORA)
AR-CUM-PS(MATHEW ABRAHAM)
COURT MASTER